



Abstract

Labour – Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982) – Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994 and Tamil Nadu Manual Workers Social Security and Welfare Scheme, 2006 and 14 other Welfare Schemes - Amendment to Schemes - Notified.

LABOUR AND EMPLOYMENT (I-2) DEPARTMENT

G.O.(Ms.) No.36

Dated: 28.02.2011.

மாசி 16,

திருவள்ளூர் ஆண்டு 2042.

Read:-

1. G.O.Ms.No.198, Labour and Employment Department, dated 4.10.1994.
2. G.O.Ms.No.77, Labour and Employment Department, dated 1.9.2006.
3. G.O.Ms.No.78, Labour and Employment Department, dated 1.9.2006.
4. G.O.Ms.No.79, Labour and Employment Department, dated 1.9.2006.
5. G.O.Ms.No.80, Labour and Employment Department, dated 1.9.2006.
6. G.O.Ms.No.81, Labour and Employment Department, dated 1.9.2006.
7. G.O.Ms.No.82, Labour and Employment Department, dated 1.9.2006.
8. G.O.Ms.No.83, Labour and Employment Department, dated 1.9.2006.
9. G.O.Ms.No.84, Labour and Employment Department, dated 1.9.2006.
10. G.O.Ms.No.85, Labour and Employment Department, dated 1.9.2006.
11. G.O.Ms.No.86, Labour and Employment Department, dated 1.9.2006.
12. G.O.Ms.No.87, Labour and Employment Department, dated 1.9.2006.
13. G.O.Ms.No.88, Labour and Employment Department, dated 1.9.2006.
14. G.O.Ms.No.49, Labour and Employment Department, dated 16.3.2007.
15. G.O.Ms.No.122, Labour and Employment Department, dated 24.10.2008.
16. G.O.Ms.No.23, Labour and Employment Department, dated 19.2.2010.
17. G.O.Ms.No.24, Labour and Employment Department, dated 19.2.2010.
18. From the Principal Secretary / Commissioner of Labour, Letter No.W1/3878/11, dated 25.1.2011.
19. From the Principal Secretary / Commissioner of Labour, Letter No.W1/3878/11, dated 28.1.2011.

ORDER:

While replying to the Governor's Speech, Hon'ble Deputy Chief Minister, among other things, has made the following announcement on the Floor of the Tamil Nadu Legislative Assembly on 13.01.2011:-

“Every registered manual worker of Tamil Nadu Construction Workers Welfare Board and Unorganised Welfare Boards, who has completed 60 years of age, is eligible for pension.”

2. The Principal Secretary / Commissioner of Labour, in his letter 18th and 19th read above, has sent the proposals for amending the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994, Tamil Nadu Manual Workers Social Security and Welfare Scheme and Other 14 Welfare Schemes, in accordance with the announcement made by the Hon'ble Deputy Chief Minister as mentioned in para 1 above.

3. Accordingly the appended Notifications will be published in the Extraordinary issue of the Tamil Nadu Government Gazette. The Works Manager, Government Central Press, Chennai- 600 079 is requested to send 50 copies of the Gazette to the Government and 50 copies to the Principal Secretary/ Commissioner of Labour, Chennai – 600 006.

4. The Secretary to Government, Tamil Development, Religious Endowments and Information (Translations) Department, Secretariat, Chennai-600 009 is requested to send the Tamil translation of the Notifications to the Works Manager, Government Central Press, Chennai-600 079 for the publication in Tamil Nadu Government Gazette.

(By Order of the Governor)

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

To

The Works Manager, Government Central Press, Chennai-600 079.(2 Copies)
(for publication of the notification in the Tamil Nadu Government Gazette)

The Secretary to Government, Tamil Development, Religious Endowments and
Information (Translations) Department, Chennai-600 009. (2 Copies)

The Principal Secretary / Commissioner of Labour, Chennai-600 006.

Copy to:

The Secretary, Tamil Nadu Construction Workers Welfare Board,
Chennai-600 034.

The Secretary, Tamil Nadu Manual Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Auto-Rickshaw and Taxi Driver Workers Welfare Board,
Chennai-600 102.

The Secretary, Tamil Nadu Washermen Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Hairdressers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Tailoring Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Palm-Tree Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Handicrafts Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Handloom and Handloom Silk Weaving Workers Welfare
Board, Chennai-600 102.

The Secretary, Tamil Nadu Footwear and Leather Goods Manufactory and Tannery
Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Artists Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Goldsmiths Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Pottery Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Domestic Workers Welfare Board, Chennai-600 102.

The Secretary, Tamil Nadu Powerloom Weaving Workers Welfare Board,
Chennai-600 102.

The Secretary, Tamil Nadu Street Vending and Shops and Establishments Workers
Welfare Board, Chennai-600 102.

The Law Department, Chennai-600 009.

The Finance Department, Chennai-600 009.

The Secretary to Chief Minister, Chennai-600 009.

The Secretary to Deputy Chief Minister, Chennai-600 009.

The Senior Personal Assistant to Minister (Finance), Chennai-600 009.

The Senior Personal Assistant to Minister for Labour, Chennai-600 009.

The Private Secretary to the Principal Secretary to Government, Labour and
Employment Department, Chennai-600 009.

SF/SC/CC for file

//FORWARDED BY ORDER//

SECTION OFFICER.

APPENDIX.
NOTIFICATION - I.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with the Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers (Construction Workers) Welfare Scheme, 1994.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 13, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in “Form CC”, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-II.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Manual Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-III.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Auto Rickshaws and Taxi Drivers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From IX, item 5 shall be omitted; and
(3) in From IX-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-IV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Washermen Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
- (3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-V.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Hairdressers Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-VI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Tailoring Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-VII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Palm-Tree Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
- (3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-VIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handicraft Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
- (3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-IX.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Handloom and Handloom Silk Weaving Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

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PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-X.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Footwear and Leather Goods Manufactory and Tannery Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
- (3) in From VIII-A, item 5 shall be omitted.

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PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Artists Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Goldsmiths Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
- (3) in From VIII-A, item 5 shall be omitted.

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PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XIII.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Pottery Workers' Social Security and Welfare Scheme, 2006.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
- (3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XIV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Domestic Workers' Social Security and Welfare Scheme, 2007.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XV.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Powerloom Weaving Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.

NOTIFICATION-XVI.

In exercise of the powers conferred by section 4 of the Tamil Nadu Manual Workers (Regulation of Employment and Conditions of Work) Act, 1982 (Tamil Nadu Act 33 of 1982), the Governor of Tamil Nadu, after consultation with Advisory Committee, hereby makes the following amendments to the Tamil Nadu Street Vending and Shops and Establishments Workers' Social Security and Welfare Scheme, 2010.

AMENDMENTS.

In the said Scheme,-

- (1) in clause 18, for sub-clause (1), the following sub-clause shall be substituted, namely:-

“(1) Eligibility.— Every registered manual worker who has completed 60 years of age is eligible for pension:

Provided that a manual worker who has not completed 60 years of age, but registered with the Board is also eligible for pension, if he has become disabled due to sickness and incapacitated from normal work”;

- (2) in From VIII, item 5 shall be omitted; and
(3) in From VIII-A, item 5 shall be omitted.

T. PRABHAKARA RAO,
PRINCIPAL SECRETARY TO GOVERNMENT

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Section Officer.